

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 51883 of 2015

[Arising out of Order-in-Appeal No. 04-05-06/KKK/Adj/FBD/2014-15 dated 19.12.2014 passed by the Commissioner Central Excise, Faridabad-I]

M/s Hakim Hari Kishan Lal Safakhana
Asaf Ali Road, Central New Delhi-110002

.....Appellant

VERSUS

Commissioner of Service Tax, Delhi-IV
New CGO Complex, NH-IV, NIT Faridabad, Haryana
121001

.....Respondent

APPEARANCE:

Present for the Appellant: Shri V.R. Sethi, Advocate

Present for the Respondent: Shri Aneesh Dewan & Shri Ravinder Jangu,
Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60180/2023

DATE OF HEARING: 04.07.2023
DATE OF DECISION: 04.07.2023

PER S. S. GARG

Ld. Advocate for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made by the Id. Advocate, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**